

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 106

CP(IB) No. 32/Chd/Pb/2022
(Admitted)

IN THE MATTER OF:

Neha Bedi

...

Petitioner

Under Section: 94, IBC 2016

Order delivered on 22.07.2024

CORAM:

**SHRI. ASHISH VERMA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the RP : Ms. Divya Sharma, Advocate

For the Creditor- Indian Bank : Mr. DP Garg, Advocate

ORDER

A date is requested by learned counsel for the Creditor-Indian Bank that he wants to file short-written submissions in the present petition. Let the same be filed within 10 days with a copy in advance to the counsel opposite. Learned counsel for the RP is directed to file short written submissions within two weeks with a copy in advance to the counsel opposite.

List the matter on 22.08.2024.

Sd/-
(ASHISH VERMA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)